

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/08/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

**APPLICATION NUMBER :**  
**PETITION NUMBER : TCP/91/(IB)/2017**  
**NAME OF THE PETITIONER(S) : WARTSILA SINGAPORE PTE LTD**  
**NAME OF THE RESPONDENT(S) : TELEDATA MARINE SOLUTIONS LTD**  
**UNDER SECTION : 433 (e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	S. SANTHANAM	SENIOR TECH ASST	S. Santanam
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**ORDER**

No representation for both the parties. Representative of the Official Liquidator is present and produced an order dt. 16.06.2014 passed by the Hon'ble High Court of Madras in CP No. 275 to 278 / 2010 wherein the Official liquidator was appointed. The Respondent in this TCP 91(IB)/2017 before the adjudicating authority and the Respondent in the above said Company Petition are one and the same. The copy of the Order of Hon'ble High Court is taken on record and perused. In the circumstances, the petitioner is directed to make his claim before the Official Liquidator. Accordingly, the petition is closed and disposed of. The Registry is directed to send back the file to the Registry of Hon'ble High Court forthwith.

*sd/-*  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

*sd/-*  
(K. ANANTHA PADMANABHA SWAMY)  
MEMBER (JUDICIAL)